

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 467/2001

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New Delhi, this the 27th day of the February, 2001

HON'BLE SHRI S.R. ADIGE, VICE-CHAIRMAN (A)
HON'BLE Dr. A. VEDAVALLI, MEMBER (J)

Mahabir Singh Dahiya
D-1-632,
North East Distt.
R/o A-24, NPL,
Kingsway Camp, Delhi

...Applicant

(By Advocate : Shri Arun Bhardwaj)

V E R S U S

1. Union of India
Through Commissioner of Police
Police Head Quarter
I.P. Estate, New Delhi.
2. Joint Commissioner of Police
New Delhi Range, Police Head Quarter,
I.P. Estate, New Delhi.

... Respondents

ORDER (ORAL)

Shri S. R. ADIGE, VICE-CHAIRMAN (A) :

Applicant impugnes disciplinary authority's letter dated 28.4.1998 (Annexure A-1).

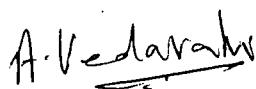
2. Applicant counsel Shri Arun Bhardwaj states that applicant's appeal dated 8.6.1999 (Annexure A-6) still remains undisposed by the respondents.

3. If these assertions are true, this OA is disposed of with a direction to respondents to dispose of the applicant's appeal by a detailed, speaking and reasoned order in accordance with rules and instructions under intimation to the applicant as expeditiously as possible and preferably within three months from the date of receipt of the copy of this order.

(2)

4. If thereafter any grievance survives, it will be open to applicant to agitate the same in accordance with law if so advised. No costs.

5. Let a copy of this order be annexed with the OA.



(Dr. A. VEDAVALLI)
Member (J)


(S.R. ADIGE)
Vice-Chairman (A)

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